

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 282/MP/2021 along with IA No. 61/2022

Subject : Petition under Section 79(1) (b), Section 79 (1)(f) and Section 79 (1)(k) of the Electricity Act 2003, read with Articles 11.5.3,11.5.4,12.1, 24.3 and 24.4 of the Pilot Agreement for Procurement of Power (PAPP) dated 26.10.2018 executed between the Petitioner (RKM) and the Respondent (PTC) seeking payment of the outstanding amount on account of (i) monthly supply bills; (ii) late payment surcharge; (iii) additional interest; and for furnishing of Letter of Credit as payment security mechanism.

Petitioner : RKM Powergen Private Limited (RKMPPL)

Respondents : PTC India Limited (PTCIL) and Ors.

Petition No. 141/MP/2022

Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with the Pilot Power Supply Agreement (PPSA) dated 27.10.2018 executed between the Petitioner and the Telangana Discoms for supply of 550 MW of power from the power plant of Respondent No.4/RKM Powergen, seeking payment of the outstanding amount on account of (i) monthly supply bills; (ii) late payment surcharge; and (iii) furnishing Letter of Credit as per the PPSA.

Petitioner : PTC India Limited (PTCIL)

Respondents : Telangana State Power Coordination Committee and Ors.

Date of Hearing : **16.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present: Shri Hemant Singh, Advocate, RKMPPL
Ms. Supriya Rastogi Agarwal, Advocate, RKMPPL
Ms. Alchi Thapliyal, Advocate, RKMPPL
Shri Akshat Shrivastava, Advocate, CSPDCL
Shri Ravi Kishore, Advocate, PTCIL
Shri Keshav Singh, Advocate, PTCIL
Ms. Deepti Dash, Advocate, PTCIL
Shri D. Abhinav Rao, Advocate, Telangana Discoms
Shri Abhishek Das, Advocate, Telangana Discoms

Record of Proceedings

At the outset, the learned counsel for the Petitioner, RKMPPL, in Petition No. 282/MP/2021, submitted that the Petitioner has filed the response dated 8.6.2026 to the Affidavit filed by the Respondents, Telangana Discoms, dated 19.12.2025, as permitted by the Commission *vide* Record of Proceedings (RoP) dated 6.5.2026. He further submitted that the Respondent, PTCIL, has paid the principal amount towards the monthly bills; however, the LPS amount is yet to be paid. Therefore, once the principal amount is paid, LPS has to be eventually paid to the Petitioner. He also pointed out that the issue raised by Telangana Discoms regarding the revenue earned by the Petitioner through third-party sale of power is also baseless and has already been clarified by the Petitioner.

2. The learned counsel for the Telangana Discoms submitted that they have received the response of the Petitioner only on 13.7.2026 and PTCIL has not even filed its response to the same in compliance with the RoP dated 6.5.2026. He further submitted that PTCIL may be directed to comply with the directions of the Commission.

3. The learned counsel for PTCIL submitted that PTCIL has paid the principal amount to the Petitioner. The only dispute that remains in the present Petition is the payment of LPS and the difference in amount computed by the Petitioner and Telangana Discoms. While supporting the methodology adopted by the Petitioner, he further submitted that the LPS has to be paid on a compounding basis. He further submitted that as per the affidavit dated 10.10.2025 filed by PTCIL, the LPS amount due from the Telangana Discoms is around Rs 90.47 crore. While highlighting the conduct of the Telangana Discoms, he further added that they are shying away from participating in the reconciliation process in respect of the outstanding amount payable by them to PTCIL. He further submitted that PTCIL may be permitted to file a response as per the directions issued *vide* RoP dated 6.5.2026, if any, within a week.

4. Further, the learned counsel for the Petitioner and the learned counsel for PTCIL made a similar request for a direction to Telangana Discoms to pay at least the calculated LPS amount of Rs. 62.83 crore, which was admitted by them *vide* affidavit dated 12.8.2025.

5. Based on the request of the learned counsel for PTC, the Commission permitted PTC to file its response as per the directions issued *vide* RoP dated 6.5.2026 within a week.

6. The Petitions will be listed for the hearing on **18.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)